



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
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July 1, 2015

All Primary Dealers

Dear Sir / Madam

**Master Circular – Operational Guidelines for Primary Dealers**

The Reserve Bank of India has, from time to time, issued a number of guidelines/instructions to the Primary Dealers (PDs) in regard to their operations. The Master Circular incorporating the guidelines/instructions/circulars on the subject issued up to June 30, 2015 is enclosed. A list of circulars finding reference in this master circular is enclosed as Annex-XI.

2. The banks undertaking PD activities departmentally should follow the extant guidelines applicable to the banks regarding their capital adequacy requirement and risk management. This Master Circular has also been placed on RBI website at [www.rbi.org.in](http://www.rbi.org.in).

Yours faithfully

Sd/-

(Rekha Warriar)  
Chief General Manager

Encl: As above

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\* PDR-III return is given as Annex to our Master Circular on Capital Adequacy Standards and Risk Management Guidelines for standalone Primary Dealers



## Section I – Regulations governing Primary Dealers

### 1. Primary Dealer System

#### 1.1 Introduction

In 1995, the Reserve Bank of India (RBI) introduced the system of Primary Dealers (PDs) in the Government Securities (G-Sec) Market. The objectives of the PD system are to strengthen the infrastructure in G-Sec market, development of underwriting and market making capabilities for G-Sec, improve secondary market trading system and to make PDs an effective conduit for open market operations (OMO). As on June 30, 2015, there are seven standalone PDs and thirteen banks authorized to undertake PD business departmentally.

#### 1.2 Eligibility conditions

1.2.1 The eligibility criteria for an entity to apply to the Reserve Bank of India for undertaking the activities of a PD are as under:

Eligible Institutions	Eligibility conditions
a. Subsidiary of scheduled commercial bank/s and All India Financial Institutions b. Subsidiaries/ joint ventures set up in India by entities incorporated abroad. c. Company incorporated under the Companies Act, 1956 and does not fall under (a) or (b).	<ul style="list-style-type: none"><li>• Should be registered as an NBFC under Section 45-IA of the RBI Act, 1934 for <u>at least one year</u> prior to the submission of application.</li><li>• Should have minimum net owned funds (NOF)<sup>1</sup> of Rs.150 crore for undertaking core activities and Rs.250 crore for undertaking diversified activities (as defined in para 5). Before commencing PD business, applicant entity has to submit an external auditor's certificate to this effect.</li><li>• Should have exposure in the securities business and in particular to the G-Sec market for at least one year prior to the submission of application. Exposure for this purpose would be as under:<ul style="list-style-type: none"><li>i. Applicant's turnover in the G-Sec business during the year preceding the year of application for PD authorisation should be at least equal to 15 per cent of its total turnover.</li><li>ii. Its assets in G-Sec during the year preceding the year of application should be at least equal to 15 per cent of its total assets.</li></ul></li><li>• Applicant entity should submit an annual target along with plan of action for turnover to be achieved on behalf of mid-segment (Provident Funds, Urban Cooperative banks, Regional Rural banks, Trusts, etc.) and retail (individual) investors at the time of submission of their application for PD authorisation. The annual minimum target will be same as</li></ul>

<sup>1</sup> In terms of the explanatory note to Section 45-IA of Chapter III-B of the RBI Act, 1934, NOF is calculated as (a) the aggregate of the paid-up equity capital and free reserves as disclosed in the latest balance-sheet of the company after deducting there from– (i) accumulated balance of loss; (ii) deferred revenue expenditure; and (iii) other intangible assets; and (b) further reduced by the amounts representing – (1) investments of such company in shares of – (i) its subsidiaries; (ii) companies in the same group; (iii) all other non-banking financial companies; and (2) the book value of debentures, bonds, outstanding loans and advances (including hire-purchase and lease finance) made to, and deposits with,– (i) subsidiaries of such company; and (ii) companies in the same group, to the extent such amount exceeds ten per cent of (a) above.

	<p>applicable to existing PDs from time to time as mentioned in para 1.2.6 of this circular. Previous experience in servicing retail and mid- segment customers in G-Sec will be viewed favourably while processing the application for PD authorisation.</p> <ul style="list-style-type: none"> <li>• In case of subsidiaries/joint ventures set up by entities incorporated abroad, in addition to conditions given above, the following may be adhered to: <ul style="list-style-type: none"> <li>i. The applicant should have approval of Foreign Investment Promotion Board.</li> <li>ii. The parent foreign company directly or through its subsidiaries should have been in PD business for three years or more in active markets.</li> <li>iii. Such entity should suitably ring fence its system from its parent and associates</li> </ul> </li> </ul>
<p>Banks which do not have a partly or wholly owned subsidiary undertaking PD business and intending to undertake PD business departmentally</p>	<ul style="list-style-type: none"> <li>• Minimum net owned funds (NOF) of Rs. 1,000 crore.</li> <li>• Minimum Capital to Risk Weighted Assets Ratio (CRAR) of 9 per cent.</li> <li>• Net non-performing assets of less than 3 per cent and a profit making record for last three years.</li> <li>• The applicant bank should have approval of Department of Banking Regulation, Central Office, Reserve Bank of India, Mumbai.</li> <li>• Applicant bank should submit an annual target along with plan of action for turnover to be achieved on behalf of mid-segment and retail investors at the time of submission of their application for PD authorisation. The annual minimum target will be same as applicable to existing PDs from time to time as mentioned in para 1.2.6 of this circular. Previous experience in servicing mid-segment and retail customers in G-Secs will be viewed favourably while processing the application for PD authorisation.</li> </ul>

**1.2.2** An applicant will not be eligible for authorisation as a PD if, within the last one year, it has been subject to litigation or regulatory action or investigation that the Reserve Bank considers material or otherwise relevant to the business of PD. In making such determination, RBI may consult with the appropriate regulators for their views.

**1.2.3** An entity satisfying the criteria stipulated above should submit its application to the Chief General Manager, Internal Debt Management Department (IDMD), RBI, Mumbai. The RBI will, if satisfied, grant 'in principle approval'. The applicant will, thereafter, submit an undertaking in respect of the terms and conditions agreed to as per the prescribed format given in Annex I. Based on the application and undertaking, an authorisation letter will be issued by RBI. Continuation as a PD would depend on its compliance with the terms and conditions of authorisation.

**1.2.4** The decision to authorise PDs will be taken by RBI based on its perception of market needs, suitability of the applicant and the likely value addition to the system.

**1.2.5** The applicant entity may also have to adhere to other terms and conditions, as may be specified by RBI from time-to-time.

**1.2.6** Existing PDs should submit an annual target (in consultation with RBI) along with plan of action for turnover to be achieved on behalf of mid-segment and retail investors in the month of June every year. The annual target for July 2014-June 2015 should not be less than 150 per cent of minimum NOF for standalone PDs and 100 per cent of minimum NOF for bank PDs. The target will be reviewed annually.

**1.2.7** PDs are **not** permitted to set up step-down subsidiaries.

### **1.3 Role and obligations of the PDs**

PDs are expected to play an active role in the G-Sec market, both in its primary and secondary market segments through various obligations like participating in Primary auction, market making in G-Secs, predominance of investment in G-Secs, achieving minimum secondary market turnover ratio, maintaining efficient internal control system for fair conduct of business etc. A PD is required to have a standing arrangement with RBI based on the execution of an undertaking (**Annex I**) and the authorization letter issued by RBI every three years. Undertaking will be based on passing of a fresh Board resolution by the PD every three years.

### **1.4 Facilities from RBI**

The RBI currently extends the following facilities to the PDs to enable them to fulfill their obligations effectively:

- i. access to Current Account facility with RBI;
- ii. access to Subsidiary General Ledger (SGL) Account facility with RBI;
- iii. access to e-Kuber facility for primary auction;
- iv. permission to borrow and lend in the money market including call money market and to trade in all money market instruments;
- v. memberships of electronic dealing, trading and settlement systems (NDS platforms/INFINET/RTGS/CCIL);
- vi. access to the Liquidity Adjustment Facility (LAF) of RBI;
- vii. access to liquidity support from RBI under a scheme separately notified for standalone PDs; and
- viii. access to OMO by RBI.

The facilities are subject to review.

### **1.5 Regulation and Supervision by RBI**

Operations of the PDs are subject to prudential and regulatory guidelines issued by RBI from time to time.

**1.5.1 Returns:** As part of off-site supervision, PDs are required to submit prescribed periodic returns to RBI as per **Annex II–A & B**. RBI may also prescribe any other return as it may deem necessary.

**1.5.2 On-Site Supervision:** RBI will have the right to inspect the books, records, documents and accounts of a PD. PDs are required to make available all such documents, records, etc. to the RBI officers and render all necessary assistance as and when required.

**1.5.4** In addition, PDs are required to meet registration and such other requirements as stipulated by the Securities and Exchange Board of India (SEBI) including operations on the Stock Exchanges, if they undertake any activity regulated by SEBI.

**1.5.5** A PD should bring to the attention of RBI any major complaint against it or action initiated/taken against it by authorities such as the Stock Exchanges, SEBI, CBI, Enforcement Directorate, Income Tax Department, etc.

**1.5.6** PDs are expected to join Primary Dealers Association of India (PDAI) and Fixed Income Money Market and Derivatives Association (FIMMDA) and abide by the code of conduct framed by them and such other actions as initiated by them in the interest of the securities markets.

## **2. Primary Market Activities**

PDs are expected to support the primary issues of dated securities of Central Government and State Government, T-Bills and CMBs through underwriting/bidding commitments. The related guidelines are as under:

### **2.1 Underwriting of Dated G-Sec**

#### **2.1.1 Dated securities of Central Government**

- i. The underwriting commitment on dated securities of Central Government will be divided into two parts - a) Minimum Underwriting Commitment (MUC), and b) Additional Competitive Underwriting (ACU).
- ii. The MUC of each PD will be computed to ensure that at least 50 percent of the notified amount of each issue is mandatorily underwritten equally by all the PDs. The share under MUC will be uniform for all PDs, irrespective of their capital or balance sheet size. The remaining portion of the notified amount will be underwritten through an ACU auction.
- iii. RBI will announce the MUC of each PD. In the ACU auction, each PD would be required to bid for an amount at least equal to its share of MUC. A PD cannot bid for more than 30 per cent of the notified amount in the ACU auction.
- iv. The auction could be either uniform price-based or multiple price-based depending upon the market conditions and other relevant factors, which will be announced before the underwriting auction for each issue.
- v. Bids will be tendered by the PDs within the stipulated time, indicating both the amount of the underwriting commitment and underwriting commission rates. A PD can submit multiple bids for underwriting. Depending upon the bids submitted for underwriting, RBI will decide the cut-off rate of commission and inform the PDs.

- vi. **Underwriting commission:** All successful bidders in the ACU auction will be paid underwriting commission on the ACU segment as per the auction rules. Those PDs who succeed in the ACU for 4 per cent and above of the notified amount of the issue, will be paid commission on the MUC at the weighted average of all the accepted bids in the ACU. Others will get commission on the MUC at the weighted average rate of the three lowest accepted bids in the ACU.
- vii. In the GOI securities auction, a PD should bid for an amount not less than its total underwriting obligation. If two or more issues are floated on the same day, the minimum bid amount will be applied to each issue separately.
- viii. Underwriting commission will be paid on the amount accepted for underwriting by the RBI, irrespective of the actual amount of devolvement, by credit to the current account of the respective PDs at the RBI, Fort, Mumbai, on the date of issue of security.
- ix. In case of devolvement, PDs would be allowed to set-off the accepted bids in the auction against their shortfall in underwriting commitment accepted by the RBI. Devolvement of securities, if any, on PDs will take place on pro-rata basis, depending upon the amount of underwriting obligation of each PD after setting off the successful bids in the auction.
- x. RBI reserves the right to accept any amount of underwriting up to 100 per cent of the notified amount or even reject all the bids tendered by PDs for underwriting, without assigning any reason.
- xi. An illustration on underwriting procedure is given in **Annex III**.

### **2.1.2 Dated securities of State Governments**

- i. On announcement of an auction of State Development Loans (SDLs), which are dated securities of the State Governments, RBI may invite PDs to collectively bid to underwrite up to 100 per cent of the notified amount.
- ii. The auction could be either uniform price-based or multiple price-based depending upon the market conditions and other relevant factors, which will be announced before the underwriting auction for each issue.
- iii. A PD can bid to underwrite up to 30 per cent of the notified amount of the issue. If two or more issues are floated on the same day, the limit of 30% is applied by taking the notified amounts separately.
- iv. Bids will be tendered by PDs within the stipulated time, indicating both the amount of the underwriting commitments and underwriting commission rates. A PD can submit multiple bids for underwriting.
- v. Depending upon the bids submitted for underwriting, the RBI will decide the cut-off rate of commission and the underwriting amount up to which bids would be accepted and inform the PDs.

- vi. RBI reserves the right to accept any amount of underwriting up to 100 per cent of the notified amount or even reject all the bids tendered by PDs for underwriting, without assigning any reason.
- vii. In case of devolvement, PDs would be allowed to set-off the accepted bids in the auction against their shortfall in underwriting commitment accepted by the RBI. Devolvement of securities, if any, on PDs will take place on pro-rata basis, depending upon the amount of underwriting obligation of each PD after setting off the successful bids in the auction.
- viii. Underwriting commission will be paid on the amount accepted for underwriting by the RBI, irrespective of the actual amount of devolvement, by credit to the current account of the respective PDs at the RBI, Fort, Mumbai, on the date of issue of security.

## **2.2 Bidding in Primary auctions of T-Bills/CMBs**

- i. Each PD will individually commit, at the beginning of the year (April – March), to submit bids for a fixed percentage of the notified amount of T-Bills/CMBs in each auction.
- ii. The minimum bidding commitment amount / percentage for each PD will be determined by the RBI, in consultation with the PD. While finalizing the bidding commitments, the RBI will take into account the NOF, the offer made by the PD, its track record and its past adherence to the prescribed success ratio. The amount/percentage of minimum bidding commitment so determined by the RBI will remain unchanged for the entire year or till execution of the undertaking for the next year.
- iii. In any auction of T-Bills/CMBs, if a PD fails to submit the required minimum bid or submits a bid lower than its commitment, the RBI may take appropriate penal action against the PD.
- iv. A PD would be required to achieve a minimum success ratio of 40 percent of bidding commitment in T-Bills/CMBs auctions (if an auction gets cancelled or if all bids are rejected by RBI then PD should not take that auction's notified amount in the calculation of success ratio. Also, if RBI accepts partial amount, PD should take only accepted amount for calculation purpose) which will be monitored on a half yearly basis, i.e. April to September and October to March, separately (For illustrations please refer to **Annex IV**).
- v. The CMB transactions may be reported in PDR returns along with the T-Bill transactions.

## **2.3 'When-Issued' transactions in Central G-Sec**

PDs shall adhere to the guidelines issued by the RBI vide [circular IDMD.No. 2130/11.01.01 \(D\) /2006-07 dated November 16, 2006](#), as amended from time to time, for undertaking "When Issued" transactions.

## **2.4 Submission of client bids in the primary auctions**

The PDs are allowed to submit bids of their SGL/Gilt account holders in the primary auctions as their own bids under competitive route after putting in place the following safeguards:



- i. PDs should have a Board approved policy including appropriate risk management system to take care of risks arising out of such activity
- ii. List of clients, details of business done through such clients and appropriateness of risk management system put in place may be periodically reviewed by the Board.
- iii. Records maintained in this regard should be subjected to concurrent audit.

PDs may execute the secondary market sale transaction and report the same on NDS-OM (T+1 settlement). With respect to the dated securities, the sale transaction may be made within one hour of intimation of firm allotment in the primary auctions.

### **2.5 Submission of non-competitive bids**

PDs shall adhere to the guidelines issued vide [circular RBI/2008-09/479 - IDMD.No.5877/08.02.33/2008-09 dated May 22, 2009](#), as amended from time to time, in respect of submission of non-competitive bids in the auctions of the G-Sec.

### **2.6 Sale of securities allotted in primary issues on the same day**

PDs shall adhere to the guidelines issued vide [circulares IDMC.PDRS.No.PDS.1/03.64.00/2000-01 dated October 6, 2000](#), [RBI/2005/461-IDMD.PDRS.4777/10.02.01/2004-05 dated May 11, 2005](#) and [RBI/2012-13/133-IDMD.PDRD.188/03.64.00/2012-13 dated July 16, 2012](#) for undertaking sale of securities allotted in primary issues on the same day. PDs can avail services of brokers for carrying out such sale contracts.

### **2.7 Settlement of primary auctions**

The primary auction settlement is independent from the secondary market settlements and therefore has to be funded separately. Successful PDs shall provide sufficient funds in their current account with the RBI on the auction settlement days before 3:00 pm to meet their obligations against the subscriptions in the primary auctions failing which the shortage will be treated as an instance of 'SGL bouncing' and will be subjected to the applicable penal provisions.

## **3. Secondary Market activities**

**3.1 Market making in G-Sec:** PDs should offer two-way prices in G-Sec through the Negotiated Dealing System-Order Matching (NDS-OM), over-the-counter (OTC) market and recognized Stock Exchanges in India and take principal positions in the secondary market for G-Sec.

**3.2 Turnover ratio:** A PD should annually achieve a minimum turnover ratio of 5 times for Government dated securities and 10 times for T-Bills/CMBs of the average month-end stocks. The turnover ratio in respect of outright transactions should not be less than 3 times in Government dated securities and 6 times in T-Bills/CMBs (Turnover ratio is the ratio of total purchase and sales during the year in the secondary market to average month-end stocks).

### 3.3 Secondary Market Transactions - Short-selling

PDs shall adhere to the guidelines issued by the RBI vide [circular IDMD.No 03/11.01.01\(B\)/2005-06 dated February 28, 2006](#), [RBI/2006-07/243-IDMD.No./11.01.01\(B\)/2006-07 dated January 31, 2007](#), [IDMD.DOD.No. 3165/11.01.01\(B\)/2007-08 dated January 2008](#), [IDMD.PCD. 14 /14.03.07/2011-12 dated December 28, 2011](#), [RBI/2011-12/615 IDMD.PCD.No.21/14.03.07/2011-12 dated June 21, 2012](#), [IDMD.PCD.06/14.03.07/2014-15 dated September 30, 2014](#) and [FMRD.DIRD.02/14.03.007/2014-15 dated December 24, 2014](#) on “Secondary market transactions in Government Securities - Short Selling” as amended from time to time.

### 3.4 Separate Trading of Registered Interest and Principal of Securities (STRIPS) in G-Sec

PDs shall adhere to the guidelines issued by the RBI vide [circular RBI/2009-10/360-IDMD.DOD.No.7 /11.01.09 /2009-10 dated March 25, 2010](#), on STRIPS in G-Sec, as amended from time to time.

### 3.5 Settlement of Secondary Market transaction

As per circular IDMD.PDRS./4783/10.02.01/2004-05 dated May 11, 2005 all outright secondary market transactions in Government Securities are settled on T+1 basis except for outright secondary market transactions undertaken with respect to FPIs and reported on NDS-OM, which will be settled on T+2 basis subject to conditions mentioned in [circular FMRD.DIRD.06/14.03.007/2014-15 dated March 20, 2015](#), as amended from time to time.

## 4 Liquidity Support from RBI

In addition to access to the RBI's LAF, standalone PDs are also provided with liquidity support by the RBI against eligible G-Sec including SDLs. The parameters based on which liquidity support will be allocated are given below:

- i. Of the total liquidity support, half of the amount will be divided equally among all the standalone PDs. The remaining half (i.e. 50%) will be divided in the ratio of 1:1 based on market performance in primary market and secondary market. Performance in primary market will be computed on the basis of bids accepted in the T-Bill/CMB auctions and G-Sec auctions in the proportionate weights of 1 and 3. Similarly, the secondary market performance will be judged on the basis of outright turnover in T-Bills/CMBs and G-Sec in the proportionate weights of 1 and 3.
- ii. The PD-wise limit of liquidity support will be revised every half-year (April-September and October-March) based on the market performance of the PDs in the preceding six months.
- iii. The liquidity support will be made available at the ‘Repo Rate’ announced by the RBI.

- iv. The liquidity support availed by a PD will be repayable within a period of 90 days. If it is repaid after 90 days, the penal rate of interest payable by PDs is Bank rate plus 5 percentage points for the period beyond 90 days.

## **5. Investment Guidelines**

**5.1** Investment policy - PDs should frame and implement, a Board approved, investment policy and operational guidelines on securities transactions. The policy should contain the broad objectives to be followed while undertaking transactions in securities on their own account and on behalf of clients, clearly define the authority to put through deals, and lay down procedure to be followed while putting through deals, various prudential exposure limits, policy regarding dealings through brokers, systems for management of various risks, guidelines for valuation of the portfolio and the reporting systems etc. Operational procedures and controls in relation to the day-to-day business operations should also be worked out and put in place to ensure that operations in securities are conducted in accordance with sound and acceptable business practices. While laying down these guidelines, the PDs should strictly adhere to RBI's instructions, issued from time to time. The effectiveness of the policy and operational guidelines should be periodically evaluated.

**5.2** The investment in G-Sec should have predominance over the non-core activities in terms of investment pattern. Standalone PDs are required to ensure predominance by maintaining at least 50 per cent of their total financial investments (both long term and short term) in G-Sec at any point of time. Investment in G-Sec will include the PD's Own Stock, Stock with RBI under Liquidity Support / Intra-day Liquidity (IDL)/ LAF, Stock with market for repo borrowings and G-Sec pledged with the CCIL.

**5.3** Further, a PD's investment in G-Sec (including T-Bills and CMBs) and Corporate Bond (to the extent of 50% of NOF) on a daily basis should be at least equal to its net call/notice/repo (including CBLO) borrowing plus net RBI borrowing (through LAF/ Intra-Day Liquidity/ Liquidity Support) plus the minimum prescribed NOF.

**5.4** PDs should necessarily hold their investments in G-Sec portfolio in SGL with RBI. They may also have a dematerialised (Demat) account with depositories – National Securities Depository Limited / Central Depository Services (India) Limited. All purchase/sale transactions in G-Secs by PDs should be through SGL / Constituent SGL (CSGL) / Demat accounts.

**5.5** PDs should hold all other investments such as CPs, bonds and debentures (privately placed or otherwise) and equity instruments, only in demat form.

**5.6** All problem exposures, which are not backed by any security or backed by security of doubtful value, should be fully provided for. Where a PD has filed suit against another party for recovery, such exposures should be evaluated and provisions made to the satisfaction of

auditors. Any claim against the PD should also be taken note of and provisions made to the satisfaction of auditors.

**5.7** The profit and loss account should reflect the problem exposures if any, and also the effect of valuation of portfolio, as per the instructions issued by the RBI, from time to time. The report of the statutory auditors should contain a certification to this effect.

## **5.8 HTM Portfolio**

**5.8.1** Standalone PDs are allowed to categorize a portion of their G-Sec portfolio in the HTM category, subject to the following conditions:

- i. The transfer of securities (both Central Government and State Government) to/from HTM portfolio shall be done as per the policy formulated by the Board. Such transfers shall be permitted only once in a quarter.
- ii. Transfer of securities to/from HTM portfolio should be done with the approval of the Board at the acquisition cost/ book value/ market value on the date of transfer, whichever is the least, and the depreciation, if any, on such transfer shall be fully provided for. PDs are allowed to shift investments to/from HTM portfolio with the approval of the MD of the PD/Head of ALCO, only in case of exigencies. However, it should be ratified by the Board.
- iii. Only securities acquired by the PD under primary auction will be eligible for classification under HTM category.
- iv. The quantum of securities that can be classified as HTM shall be restricted to 100% of the audited NOF of the PD as at the end March of the preceding financial year.
- v. The profit on sale of securities, if any, from the HTM category shall first be taken to the P & L Account and thereafter be appropriated to the "Reserve Account"; loss on sale shall be recognized in the P & L Account.
- vi. Investments classified under HTM will be carried at acquisition cost, unless it is more than the face value, in which case the premium should be amortized over the remaining period to maturity. The book value of the security should continue to be reduced to the extent of the amount amortized during the relevant accounting period.
- vii. The concurrent auditors should specifically verify compliance with these instructions.
- viii. The facility shall be available until further advice.

**5.8.2** Banks undertaking PD activities departmentally may continue to follow the extant guidelines applicable to banks with regard to the classification and valuation of the investment portfolio issued by Department of Banking Regulation (DBR), RBI.

## **6 Systems/Controls**

### **6.1 Purchase/Sale of securities through SGL transfer forms**

All PDs should report / conclude their transactions on NDS / NDS-OM and clear/settle them through CCIL as central counter-party. In such cases where exceptions have been permitted to tender physical SGL transfer forms, the following guidelines should be followed:

- i. Records of all SGL transfer forms issued/received should be maintained and a system for verification of the authenticity of the SGL transfer forms received from the counter-party and confirmation of authorized signatories should be put in place.
- ii. Under no circumstances, a SGL transfer form issued by a PD in favour of counterparty should bounce for want of sufficient balance in the SGL/Current Account. Any instance of return of SGL form from the Public Debt Office (PDO) of the RBI for want of sufficient balance in the account should be immediately brought to the notice of the PD's top management and reported to RBI with the details of transactions.
- iii. SGL Transfer forms received by purchasing PDs should be deposited in their SGL Accounts immediately. No sale should be effected by way of return of SGL form held by the PD.
- iv. SGL transfer form should be in a standard format, prescribed by the RBI, and printed on semi-security paper of uniform size. They should be serially numbered and there should be a control system in place to account for each SGL form.

**6.2** Bank Receipt or similar receipt should not be issued or accepted by the PDs under any circumstances in respect of transactions in G-Sec.

### **6.3 Reconciliation of holdings of G-Sec**

Balances as per books of PDs should be reconciled at least at monthly intervals with the balances in the books of PDOs. If the number of transactions so warrant, the reconciliation should be undertaken at more frequent intervals. This reconciliation should be periodically verified during concurrent/internal audit of the PDs.

### **6.4 Transactions on behalf of Constituents**

- i. The PDs should undertake all due diligence while acting as agent of their clients for carrying out transactions in securities.
- ii. PDs should not use the constituents' funds or assets for proprietary trading or for financing of another intermediary's operations.
- iii. All transaction records should give a clear indication that the transaction belongs to constituent and does not belong to PD's own account.
- iv. The transactions on behalf of constituents and the operations in the CSGL accounts should be conducted in accordance with the guidelines issued by RBI on the CSGL accounts.

- v. PDs who act as custodians (i.e. CSGL account holders) and offer the facility of maintaining gilt accounts to their constituents, should not permit settlement of any sale transaction by their constituents unless the security sold is actually held in the gilt account of the constituent.
- vi. Indirect access to NDS-OM has been permitted to certain segments of investors through banks and PDs vide [circular IDMD.DOD.No.5893/10.25.66/2007-08 dated May 27, 2008](#). PDs should adhere to the guidelines on maintenance of gilt accounts and investments on behalf of gilt account holders while undertaking 'constituent deals' on NDS-OM.

#### **6.5 Failure to complete delivery of security/funds in an SGL transaction**

Any default in delivery of security/funds in an SGL sale /purchase transaction undertaken by a PD will be viewed seriously. A report on such transaction, even if completed through the securities/funds shortage handling procedure of CCIL, must be submitted to the IDMD, RBI immediately. In terms of [circular RBI/2010-11/115- IDMD.DOD.17/11.01.01\(B\)/2010-11 dated July 14, 2010](#), for any default in delivery of security / funds in a SGL sale / purchase transaction undertaken by a PD (event of bouncing of SGL transfer forms) and the failure of the PD to offer satisfactory explanation for such bouncing of SGL, the PD shall be liable to pay penalties as per the circular *ibid*.

#### **7. Violation/Circumvention of Instructions**

Any violation/circumvention of the above guidelines or the terms and conditions of the undertaking executed by a PD with RBI (**Annex I**) would be viewed seriously and such violation would attract penal action including the withdrawal of liquidity support, denial of access to the money market, withdrawal of authorization for carrying on the business as a PD, and/or imposition of monetary penalty or liquidated damages, as the RBI may deem fit.

#### **8. Disclosure of Penal Actions**

**8.1** In order to maintain transparency with regard to imposition of penalties and in conformity with the best practices on disclosure of penalties imposed by the regulator, the details of the penalty levied on a PD shall be placed in the public domain.

**8.2** The mode of disclosures of penalties, imposed by RBI will be as follows:

- i. A Press Release will be issued by the RBI, giving details of the circumstances under which the penalty is imposed on the PD along with the communication on the imposition of penalty in public domain.
- ii. The penalty shall also be disclosed in the 'Notes on Accounts' to the Balance Sheet of the PD in its next Annual Report.

#### **9. Exit / Termination procedure:**

**9.1** RBI may suspend or terminate a PD, as it may deem fit, in the following circumstances:

- i. Violation/circumvention of the regulatory guidelines or the terms and conditions of the undertaking executed by a PD with the RBI.
- ii. Failure to meet the performance criteria and capital standards on an ongoing basis.
- iii. Repeatedly providing bids and offers in the primary and/or secondary market that are not reasonably competitive.
- iv. RBI is of the view that the PD has attempted to manipulate the market; involved in market abuse; made an incorrect representation or certification; failed to provide information required under the extant guidelines, or provided information that was incorrect, inaccurate, or incomplete.
- v. If it appears, in the Reserve Bank's judgment that the PD has an inadequate or weak control environment.
- vi. If a PD becomes the subject of, or involved with, regulatory or legal proceedings that, in the judgment of the Reserve Bank, unfavorably impacts the PD business.
- vii. PD intends to surrender PD authorisation on its own. In such a case, the PD should discuss the orderly unwinding of any positions held, agree the timing and date of termination of PD operations, and the content of any announcements to be made to the market, by the Reserve Bank. In the interests of discouraging 'fair-weather' trading and ensure that a PD is available in the market even when the market condition is not favourable, the Reserve Bank will not approve an application from the same firm for a fresh PD authorisation for some considerable period of time.

**9.2** RBI will notify the PD of its intention to impose a sanction, and will provide the PD with an opportunity to submit its view, before taking a final decision.

**9.3** RBI will ensure that a PD's exit is carried out in a way that does not cause undue disruptions to other market participants.

**9.4** Such suspension or termination will be made public by RBI through press release. An announcement in this regard shall be made preferably on the last working day of the week, with the sanction effective from the close of business on the same day.

**10.** List of circulars consolidated and list of circulars referred are enclosed at Annex X and XI respectively.

## **Section II: Additional Guidelines applicable to banks undertaking PD business departmentally**

### **1. Introduction**

Scheduled commercial banks (except Regional Rural Banks) have been permitted to undertake PD business departmentally from 2006-07.

### **2. Procedure for Authorization of bank-PDs**

**2.1** Banks eligible to apply for undertaking PD business, [please see eligibility conditions at paragraph 1.2.1 of Section I above] may approach the Chief General Manager, DBR, RBI, Central Office. On obtaining an in-principle approval from DBR, banks may apply to the Chief General Manager, IDMD, RBI, 23<sup>rd</sup> Floor, Central Office Building, Fort, Mumbai - 400 001 for an authorization for undertaking PD business departmentally.

**2.2** The banks, proposing to undertake the PD business by merging / taking over PD business from their partly / wholly owned subsidiary, or foreign banks, operating in India, proposing to undertake PD business departmentally by merging the PD business being undertaken by a group company, will be subject to the terms and conditions, as applicable, of the undertaking given by such subsidiary/ group company till such time a fresh undertaking is executed by the bank.

**2.3** The banks authorized to undertake PD business will be required to have a standing arrangement with RBI based on the execution of an undertaking (**Annex I**) and the authorization letter issued by RBI every three years (July-June). Undertaking will be based on passing of a fresh Board resolution by the PD every three years.

### **3. Applicability of guidelines issued for PDs**

**3.1** The bank-PDs would be governed by the operational guidelines as given in Section – I above, to the extent applicable, unless otherwise stated. Furthermore, the bank-PDs' role and obligations in terms of supporting the primary market auctions for issue of dated G-Sec and T-Bills/CMBs, underwriting of dated G-Sec, market-making in G-Sec and secondary market turnover in G-Sec will also be at par with those applicable to standalone PDs as enumerated in Section - I of this Master Circular.

**3.2** Bank-PDs are expected to join PDAI and FIMMDA and abide by the code of conduct framed by them and such other actions initiated by them in the interest of the securities market.

**3.3** The requirement of ensuring minimum investment in G-Sec and T-Bills on a daily basis, based on net call / RBI borrowing and NOF will not be applicable to bank-PDs who shall be guided by the extant guidelines applicable to banks.



**3.4** As banks have access to the call money market, refinance facility and the LAF of RBI, bank-PDs will not have separate access to these facilities and liquidity support as applicable to the standalone PDs.

**3.5** The guidelines issued vide [circular IDMD.No/2130/11.01.01 \(D\)/2006-07 dated November 16, 2006](#) on 'When-issued' trades will be applicable to bank-PDs also.

**3.6** Bank-PDs shall be guided by the extant guidelines applicable to banks as regards borrowing in call/notice/term money market, ICDs, FCNR (B) loans /External Commercial Borrowings and other sources of funds.

**3.7** The investment policy of the bank may be suitably amended to include PD activities also. Within the overall framework of the investment policy, the PD business undertaken by the bank will be limited to dealing, underwriting and market-making in G-Sec. Investments in Corporate / PSU / FIs bonds, CPs, CDs, debt mutual funds and other fixed income securities will not be deemed to be a part of PD business.

**3.8** The classification, valuation and operation of investment portfolio guidelines as applicable to banks in regard to "Held for Trading" portfolio will also apply to the portfolio of G-Sec including T-Bills/CMBs earmarked for PD business.

**3.9** The G-Sec including T-Bills/CMBs under PD business will count for SLR purpose.

**3.10** Bank-PDs shall be guided by the extant guidelines applicable to banks as regards business through brokers, repo transactions, interest rate derivatives (OTC & exchange traded), investment in non-G-Sec, Issue of Subordinated Debt Instruments and declaration of dividend.

#### **4. Maintenance of books and accounts**

**4.1** The transactions related to PD business, undertaken by a bank departmentally, should be executed through the existing SGL account of the bank. However, Bank-PDs need to maintain distinct PD book as per DBR guidelines [RBI/2006-07/104 DBOD.FSD.BC.No.25/24.92.001/2006-07 dated August 9, 2006](#). The decision regarding maintaining a PD book as part of HFT-G-Sec portfolio or treating the entire HFT-G-Sec- portfolio as PD book is left to the banks. However, banks may clearly indicate in their investment policy the intention of denoting the whole or part of HFT-G-Sec book as PD book with the approval of their Board/ALCO.

**4.2** Bank-PDs shall decide about classification (HTM/AFS/HFT-G-Sec-bank/HFT-G-Sec-PD) of securities allotted in the primary auction/purchased in the secondary market, at the time of acquisition of the securities.

**4.3** It should be ensured that, at any point of time, there is a minimum balance of Rs.100 crore of G-Sec earmarked for PD business.

**4.4** Bank-PDs should subject 100 per cent of the transactions and regulatory returns submitted by PD department to concurrent audit. An auditor's certificate for having maintained the minimum stipulated balance of Rs.100 crore of G-Sec in the PD-book on an ongoing basis and having adhered to the guidelines/instructions issued by RBI should be forwarded to IDMD, RBI on a quarterly basis.

## **5. Capital Adequacy and Risk Management**

**5.1** The capital adequacy and risk management guidelines applicable to a bank undertaking PD activity departmentally, will be as per the extant guidelines applicable to banks. In other words, for the purpose of assessing the bank's capital adequacy requirement and coverage under risk management framework, the PD activity should also be taken into account.

**5.2** The bank undertaking PD activity may put in place adequate risk management systems to measure and provide for the risks emanating from the PD activity.

## **6. Supervision by RBI**

**6.1** The banks authorized to undertake PD business departmentally are required to submit prescribed periodic returns to RBI promptly. The current list of such returns and their periodicity, etc. is furnished in **Annex II- C**.

**6.2** Reserve Bank reserves its right to amend or modify the above guidelines from time to time, as may be considered necessary.

\*\*\*\*\*

**Annex I****Format of Undertaking**

To

The Chief General Manager,  
Internal Debt Management Department,  
Reserve Bank of India,  
Central Office Building,  
Mumbai - 400 001

By

.....  
Registered Office .....

WHEREAS the Reserve Bank of India (RBI) has offered in principle to permit us to undertake Primary Dealer (PD) activity in Government securities in accordance with the Guidelines issued thereon from time to time.

AND WHEREAS as a precondition to our being authorized to undertake PD activity we are required to furnish an undertaking covering the relative terms and conditions.

AND WHEREAS at the duly convened Board of Directors meeting of \_\_\_\_\_ on \_\_\_\_\_, the Board has authorised Shri/Smt./Kum. \_\_\_\_\_ and Shri/Smt./Kum. \_\_\_\_\_ to execute and furnish an UNDERTAKING for the period July ..... to June ..... to the RBI jointly and severally as set out below:

NOW, THEREFORE, in consideration of the RBI agreeing to permit us to undertake PD activity, we hereby undertake and agree:

1. To commit to aggregatively bid in the auction of Treasury Bills (TBs), including Cash Management Bills (CMBs) to the extent of *specific* per cent of each issue of auction Treasury Bills/Cash Management Bills as *decided every year (April-March)* and for a minimum amount equal to the underwriting commitment (allotted under Minimum Underwriting Commitment and Additional Competitive Underwriting) for Gol Dated Securities and to maintain the success ratio in aggregate winning bids at not less than 40 per cent for TBs and CMBs or *such other percent as may be notified by RBI keeping in view the relevant factors*.
2. To offer to underwrite primary issues of Gol dated securities, TBs, CMBs, and State Government securities, for which auction is held, and accept devolvement, if any, of any amount as may be determined by RBI in terms of prevalent scheme for Bidding/Underwriting.
3. a) To determine prudential ceilings, with the prior approval of the Board of Directors (Board) of the company, for reliance on borrowings from the money market including repos, as a multiple of net owned funds, subject to the guidelines, if any, issued by the RBI in this regard (applicable to standalone PDs only).  
  
b) To adhere to prudential ceilings, with the prior approval of the Board of the bank, subject to the guidelines, if any, issued by the RBI in this regard (applicable to bank-PDs only).
4. To offer firm two-way quotes through NDS / NDS-OM, over the counter telephone market / recognised Stock Exchanges in India and deal in the secondary market in Government dated securities and TBs of varying maturity from time to time and take principal positions.

5. To achieve a sizeable portfolio in Government securities and to actively trade in the Government securities market.
6. To achieve an annual turnover of not less than 5 times in Government dated securities and not less than 10 times in TBs/CMBs of the average of month-end stocks (*in the book separately maintained for the PD business*) subject to the turnover in respect of outright transactions being not less than 3 times in Government dated securities and 6 times in TBs /CMBs *or as may be notified by RBI from time to time.*
7. To maintain the capital adequacy standards prescribed by the RBI, and to subject ourselves to all prudential and regulatory guidelines as may be issued by the RBI from time to time.
8. To maintain adequate infrastructure in terms of both physical apparatus and skilled manpower for efficient participation in primary issues, trading in the secondary market, and for providing advice and education to investors.
9. To adhere to “Guidelines on Securities Transaction to be followed by PDs” issued vide circular IDMC.No.PDRS/2049-A/03.64.00/99-2000 dated December 31, 1999 and Master Circulars issued from time to time and put in place necessary internal control systems for fair conduct of business and settlement of trades and maintenance of accounts.
10. To comply with all applicable RBI /Securities and Exchange Board of India (SEBI) requirements under the existing guidelines and which may be laid down from time to time in this behalf, failing which RBI would be at liberty to cancel the authorisation as a PD.
11. To abide by the code of conduct as laid down by RBI/SEBI, the Primary Dealers’ Association of India (PDAI) and the Fixed Income, Money Markets and Derivatives Association of India (FIMMDA).
12. To maintain separate books of account for transactions relating to PD business (distinct from the normal banking business) with necessary audit trails and to ensure that, at any point of time, there is a minimum balance of Rs.100 crore of Government securities *or as may be notified by RBI from time to time* earmarked for PD business (applicable to bank-PDs only).
13. To maintain and preserve such information, records, books and documents pertaining to our working as a PD as may be specified by the RBI from time to time.
14. To permit the RBI to inspect all records, books, information, documents and make available the records to the officers deputed by the RBI for inspection/scrutiny and render all necessary assistance.
15. To maintain at all times a minimum net owned funds of Rs.150 crore / Rs.250 crore *or as may be prescribed by RBI from time to time* in Government securities and to deploy the liquidity support from the RBI, net borrowings from call money market and net repo borrowings exclusively in Government securities (applicable to standalone PDs only).
16. To maintain an arm’s length relationship in transactions with group and related entities.
17. To obtain prior approval of RBI for any change in the shareholding pattern of the company (applicable to standalone PDs only).
18. To submit in prescribed formats periodic reports including daily transactions and market information, monthly report of details of transactions in securities and risk position and performance with regard to participation in auctions, annual audited accounts and an

annual performance review and such statements, certificates and other documents and information as may be specified by RBI from time to time.

19. To report the matter immediately to Internal Debt Management Department of the RBI and abide by such orders, instructions, decisions or rulings given by the RBI if and when any kind of investigation/inquiry/inspection is initiated against us by statutory/regulatory authorities, e.g. SEBI/RBI, Stock Exchanges, Enforcement Directorate, Income-tax authorities etc.
20. To pay an amount of Rupees Five Lakh, or as applicable, to the RBI, for violation of any of the instructions issued by the RBI in the matter or for non-compliance with any of the undertakings given hereinabove.

We do hereby confirm that the above undertakings will be binding on our successors and assigns.

Dated this            day of            Two Thousand .....

Signed, sealed and delivered by the within named, )  
 being the authorized persons, in terms of the            )  
 Resolution No. \_\_\_\_\_ of the Board )  
 at the duly convened Meeting held on \_\_\_\_\_ )  
 in the in the presence of \_\_\_\_\_ )

Signatory            (i)  
                               (ii)

Witness            (i)  
                               (ii)

Notes:

1. Para **3.a**, **15** and **17** are applicable to standalone PDs only.
2. Para **3.b**, words in italics in para **6** and para **12** are applicable to bank-PDs only.

**Annex II-A****Statements / Returns required to be submitted by PDs to IDMD**

<b>Sr. No.</b>	<b>Return/Report</b>	<b>Periodicity</b>	<b>Last date for submission</b>	<b>Reference under which required</b>
1.	<b>PDR-I*</b> (Sources and application of funds maintained on daily basis)	Fortnightly	Next working day of the reporting fortnight.	PD Guidelines
2.	<b>PDR-II*</b> (Securities market turnover on monthly basis)	Monthly	10th of the following month.	
3.	<b>PDR-III*</b> (Statement on capital adequacy)	Quarterly	15 <sup>th</sup> of the month following the reporting quarter in the prescribed format enclosed as Annex of the Master circular on Capital Adequacy Standards and Risk Management Guidelines for standalone PDs.	
4.	<b>PDR IV*</b> (Financial and balance sheet indicators)	Quarterly	15 <sup>th</sup> of the month following the reporting quarter.	
5.	Return on FRAs / IRS*	Monthly	10th of the following month.	
6.	Annual Report & Annual Audited A/cs	Annual	As soon as annual accounts are audited and finalized.	
7.	Auditor's Certificate on Net Owned Funds	Yearly	30th June.	
8.	Details of dividend declared during the accounting year	Yearly	Within a fortnight from the payment of dividend.	

\* Returns to be submitted on XBRL online platform

**Annex II-B****Statements / Returns required to be submitted by PDs  
to departments other than IDMD of Reserve Bank of India**

<b>Sr. No.</b>	<b>Return/Report</b>	<b>Periodicity</b>	<b>To be filed with Dept.</b>	<b>Reference under which required</b>
1.	Return on FRAs / IRS	Fortnightly	MPD	MPD.BC.187/07.01.279/1999-2000 dated July 7, 1999.
2.	Statement showing balances of Govt. Securities held on behalf of each Gilt A/c holder	Half-Yearly	PDO	
3.	Return on Call Money transactions with Commercial Banks	Fortnightly	DEPR	
4.	Information for Issue of Commercial Paper	On each issue of CP	MPD	IECD.2/08.15.01/2001-02 dated July 23, 2001.

Note: The last date prescribed for submission of these statements by the departments concerned and/or IDMD should be adhered to.

**Annex II-C****Statements / Returns required to be submitted by banks  
on their Primary Dealership business to IDMD**

<b>Sr. No.</b>	<b>Return/Report</b>	<b>Periodicity</b>	<b>Last date for submission</b>
1.	PDR-II (format enclosed as Annex VI) *	Monthly	10th of the following month.
2.	Concurrent auditor certificate for having maintained the minimum stipulated balance of Rs. 100 crore of G-Sec in the PD-book on an ongoing basis.	Quarterly	15th of the month following the reporting quarter.
3.	Annual Report on PD activity of the bank.	Annual	Within 30 days of the finalization of audited accounts.

\* Returns to be submitted on XBRL online platform



**Annex III****Illustration showing the underwriting amount, cut-off of fee quoted and commission payable to PDs**

Instrument Name	XXXXXXXX
Auction Type	Multiple
Notified amount (NA)	4200
Total No. of PDs (n)	21
Minimum Underwriting Commitment (MUC)	2100
Per PD MUC (MUC/n)	100
Total PD commitment under MUC collectively (Adjusted MUC)	2100
Additional Competitive Underwriting (ACU) ACU = (NA - Adjusted MUC)	2100
Minimum bidding by each PD in ACU (equal to per PD MUC)	100
Total underwriting commitment for each PD under MUC and ACU	200
Total Underwriting ( 212 *19)	4200
Minimum allotment to a PD to be eligible for higher commission on MUC i.e. min 4% of Notified Amount	168

## ..... Annex III

**Bids submitted under Additional Competitive Underwriting Auction**

Sr. No	PDs participated in U/W auction	Amount of bid in ACU (Rs. Crore)	Cumulative Amount (Rs. Cr)	Underwriting fee (in paise / Rs.100)	Amount of bid * U/w fee	Remarks	Weighted Average underwriting fee (paise / Rs.100)
1	A	150	150	1.52	228.00		1.52
2	B	155	305	2.56	396.80		2.05
3	A	60	365	3.50	210.00	Three lowest bids	2.29
4	C	95	460	3.70	351.50		2.58
5	B	200	660	3.94	788.00		2.99
6	B	25	685	4.00	100.00		3.03
7	D	120	805	4.00	480.00		3.17
8	E	95	900	4.49	426.55		3.31
9	F	70	970	4.50	315.00		3.40
10	G	50	1020	4.75	237.50		3.46
11	E	115	1135	4.90	563.50		3.61
12	C	90	1225	4.94	444.60		3.71
13	F	220	1445	4.95	1089.00		3.90
14	G	200	1645	5.00	1000.00		4.03
15	H	120	1765	5.00	600.00		4.10
16	I	120	1885	5.00	600.00		4.15
17	I	109	1994	5.00	545.00	CUT-OFF	4.20
18	I	25	2019	5.50	137.50		4.22
19	J	120	2139	5.94	712.80		4.31
20	K	120	2259	6.00	720.00		4.40
21	L	120	2379	6.00	720.00		4.48
22	M	55	2434	6.50	357.50		4.53
23	N	120	2554	6.94	832.80		4.64
24	O	120	2674	7.00	840.00		4.75
25	P	120	2794	7.00	840.00		4.84
26	Q	120	2914	7.00	840.00		4.93
27	R	106	3020	8.00	848.00		5.04
28	S	106	3126	8.50	901.00		5.16
29	M	80	3206	9.00	720.00		5.25
30	K	100	3306	9.25	925.00		5.38
Rate of commission payable to PDs on MUC for those who have been allotted an amount $\geq$ 4% of ACU amount					<b>4.20</b> (weighted average of all allotted bids)		
Rate of commission payable to other PDs on MUC					<b>2.29</b> (weighted average of three lowest bids)		

## ..... Annex III

PD Wise eligible commission on ACU and ACU Allotment			
[a]	[b]	[c]	$[d]=\{[b]*1000000*[c]/100\}/100$
Successful PDs	Successful bids in ACU (Rs. Cr)	Underwriting fee bid (in paise / Rs.100)	Bid wise commission payable on ACU (In Rs.)
A	150	1.52	228,000.00
A	60	3.50	210,000.00
<b>A Total</b>	<b>210</b>		<b>438,000.00</b>
B	155	2.56	396,800.00
B	200	3.94	788,000.00
B	25	4.00	100,000.00
<b>B Total</b>	<b>380</b>		<b>1,284,800.00</b>
C	95	3.70	351,500.00
C	90	4.94	444,600.00
<b>C Total</b>	<b>185</b>		<b>796,100.00</b>
D	120	4.00	480,000.00
<b>D Total</b>	<b>120</b>		<b>480,000.00</b>
E	95	4.49	426,550.00
E	115	4.90	563,500.00
<b>E Total</b>	<b>210</b>		<b>990,050.00</b>
F	70	4.50	315,000.00
F	220	4.95	1,089,000.00
<b>F Total</b>	<b>290</b>		<b>1,404,000.00</b>
G	50	4.75	237,500.00
G	200	5.00	1,000,000.00
<b>G Total</b>	<b>250</b>		<b>1,237,500.00</b>
H	120	5.00	600,000.00
<b>H Total</b>	<b>120</b>		<b>600,000.00</b>
I	120	5.00	600,000.00
I	101	5.00	505,000.00
<b>I Total</b>	<b>221</b>		<b>1,105,000.00</b>

## ..... Annex III

Underwriting Commission Details								
PD	MUC amount accepted	ACU amount accepted	Total amount accepted	Whether ACU accepted is >= 4% NA	Weighted average fee taken for MUC commission calculation	Commn. on MUC	Commissi on on ACU	Total Commission
	(in crore)	(in crore)	(in crore)		(paise per Rs.100)	(Rs.)		
A	106	210	316	YES	4.20	445,200	438,000	883,200
B	106	380	486	YES	4.20	445,200	1,284,800	1,730,000
C	106	185	291	YES	4.20	445,200	796,100	1,241,300
D	106	120	226	NO	2.29	242,740	480,000	722,740
E	106	210	316	YES	4.20	445,200	990,050	1,435,250
F	106	290	396	YES	4.20	445,200	1,404,000	1,849,200
G	106	250	356	YES	4.20	445,200	1,237,500	1,682,700
H	106	120	226	NO	2.29	242,740	600,000	842,740
I	106	221	327	YES	4.20	445,200	1,105,000	1,550,200
J	106	0	106	NO	2.29	242,740	0	242,740
K	106	0	106	NO	2.29	242,740	0	242,740
L	106	0	106	NO	2.29	242,740	0	242,740
M	106	0	106	NO	2.29	242,740	0	242,740
N	106	0	106	NO	2.29	242,740	0	242,740
O	106	0	106	NO	2.29	242,740	0	242,740
P	106	0	106	NO	2.29	242,740	0	242,740
Q	106	0	106	NO	2.29	242,740	0	242,740
R	106	0	106	NO	2.29	242,740	0	242,740
S	106	0	106	NO	2.29	242,740	0	242,740
<b>TOTAL</b>	<b>2014</b>	<b>1986</b>	<b>4000</b>			<b>6,029,280</b>	<b>8,335,450</b>	<b>14,364,730</b>

**Annex IV****Illustrations showing PDs' Commitment to T-Bills / CMBs auctions and Success Ratio**

A PD has committed to bid aggregatively Rs. 500 crore in T-Bills as shown below. The success ratio to be maintained by the PD is 40 per cent in respect of T- Bills/CMBs. Various scenarios in respect of fulfillment of the bidding commitment and the success ratio assuming that the bids tendered and the bids accepted will be as under:

<b>T-Bills/CMBs:</b>		<b>(Rs. crore)</b>		
<b>SCENARIOS</b>		<b>(I)</b>	<b>(II)</b>	<b>(III)</b>
Bidding Commitment	(a)	<b>500</b>	<b>500</b>	<b>500</b>
Bids Tendered	(b)	600	500	400
Bids Accepted	(c)	<b>300</b>	<b>200</b>	<b>100</b>
Success Ratio Achieved (c)/ (a)		60%	40%	20%
Fulfillment of Bidding Commitment		Yes	Yes	No
Fulfillment of Success Ratio		Yes	Yes	No
Success Ratio in T-Bills/CMBs is the ratio of bids accepted to the bidding commitment.				

**Annex V****Format - PDR I Return**

Name of PD:

Net Owned Funds (as per last b/s):

Return for fortnight ending:

Amount in Crore

date wise fortnightly statement

<b>1</b>				
<b>A</b>	<b>Outright purchases (Face Value)</b>			
	(i) Government dated securities and T-Bills			
	(ii) Other securities			
<b>B</b>	<b>Outright sales (Face Value)</b>			
	(i) Government dated securities and T-Bills			
	(ii) Other securities			
<b>C</b>	<b>Repo transactions</b>			
	i) Borrowing (amount)			
	- from RBI			
	- from the market			
	ii) Lending (amount)			
	- to RBI			
	- to the market			
<b>D</b>	<b>Call Money transactions</b>			
	- Borrowing			
	- Lending			
<b>2</b>	<b>Outstanding balances (Settled position figures)</b>			
<b>A</b>	<b>Sources of Funds</b>			
	a) Net Owned funds (as per last audited balance sheet)			
	b) Current year's accruals under profit /loss account			
	c) Call Money Borrowings			
	d) Notice Money borrowings			
	e)Term Money borrowings			
	f) Borrowing from RBI under SLF			
	g) Borrowing from RBI under LAF			
	h) Borrowing under NCDs			
	i) Repo borrowing from market			
	j) Corporate bond repo borrowing			
	k) Borrowing under CBLO			
	k) Borrowing under credit lines of banks/FIs			
	m) Borrowings through Inter-Corporate Deposits			
	- maturing up to 14 days			
	- maturing beyond 14 days			
	n) FCNR(B) Loans			
	o) Commercial Paper issuances			
	p)Bond issuances			
	q) Others (Give details for items in excess of Rs 10 cr)			
	<b>Total</b>			

<b>B</b>	<b>Application of Funds</b>			
	a) Government dated securities, SDL & -Bills (Book value)@			
	I) Own Stock			
	i) Dated G-sec(excluding IIBs) ii) IIBs iii) SDL iv) 91 Day T Bills v) 182 Day T Bills vi) 364 Day T Bills vii) CMBs viii)Others, if any			
	II) Stock with RBI under Assured Support			
	III) Stock with RBI under LAF			
	IV) Stock with market for repo borrowing			
	b) Lending in Call money Market			
	c) Lending in Notice money market			
	d) Lending in Term money market			
	e) Repo Lending to market			
	f) Lending under CBLO			
	g) Repo lending to RBI			
	h) Investment in Corporate Bonds			
	i) Investment in shares			
	j) Investment in Mutual funds schemes			
	- debt oriented			
	- equity oriented			
	k) Investment in Subsidiaries.			
	l) Investment in FDs			
	m) Other financial assets if any (Give details for items in excess of Rs 10 cr)			
	n) Fixed Assets			
	o) Others (Give details for items in excess of Rs 10 cr)			
	<b>Total</b>			
	<b>Own Stock position (SGL Balance) (Face value)</b>			
	i) T-Bills			
	ii) Dated Securities			
	iii) State Development Loans (SDLs)			
<b>3</b>	<b>a) Portfolio duration for Securities#</b>			
	<b>b) Portfolio duration for dated G-Sec</b>			
	<b>c) VaR for the day (with prescribed holding period of 15 days) as % of portfolio #</b>			
	<b>d) Leverage ratio (the PD as a whole)#</b>			

@ Exclude stock received as pledge for repo lending to RBI/market participants and also the stock reported under II, III and IV.

# Board approved figures may be given in the foot note.

## Annex VI

**Format - PDR II Return**

							<b>Form PDR 2</b>	
Name of the Primary Dealer								
Statement as at the end of :								
							<b>(Rs. in crore)</b>	<b>Cumulative figures</b>
<b>SECTION A - SECURITIES MARKETS TURNOVER</b>								
		Dated GOI Securities	IIBs	State Govt. Securities	Treasury Bills/CMBs		Total	
<b>I</b>	<b>PRIMARY MARKET</b>				H1 (April- Sep)	H2 (Oct- Mar)		
	<b>NEW SUBSCRIPTIONS</b>							
i)	Bidding Commitment*			N.A.				
ii)	Bids Tendered **							
iii)	Non-competitive bids							
iv)	Bids Accepted (A) (including non-comp bids)							
v)	Success Ratio							
	REDEMPTIONS (B)							
<b>II</b>	<b>TOTAL = I (A) + I (B)</b>							
<b>III</b>	<b>UNDERWRITING</b>							
i)	Amount offered for underwriting (MUC+ACU)					N.A.		
ii)	Amount of underwriting accepted by RBI					N.A.		
iii)	Amount of devolvement					N.A.		
iv)	Underwriting fees received (in Rupees)					N.A.		
<b>IV</b>	<b>SECONDARY MARKET TURNOVER - OTC - Outright (including OMO and NDS-OM transactions)</b>							
i)	Purchases							
ii)	Sales							
	<b>TOTAL OUTRIGHT TURNOVER (A)</b>							
	<b>Of which deals done with non-NDS members:</b>							
i)	Purchases							
ii)	Sales							
	<b>REPURCHASE AGREEMENTS:</b>							
i)	Repo (both legs)							
ii)	Reverse Repo (both legs)							
	<b>TOTAL REPOS TURNOVER (B)</b>							
<b>V</b>	<b>Total Turnover = OTC IV (A) + IV (B)</b>							
<b>VI</b>	<b>SECONDARY MARKET TURNOVER - STOCK EXCHANGES</b>							
i)	Purchases							
ii)	Sales							
	<b>Total (VI)</b>							
	<b>TOTAL SECONDARY MARKET TURNOVER</b>							



**VII (V + VI)**

--	--	--	--

**TOTAL TURNOVER (II + VII)**

--	--	--	--

\* In case of dated government securities, bidding commitment is total underwriting allotment (MUC+ACU)

\*\* Include applications made under tap issues (normally applicable to State Loans)

(VIII to XII below is for standalone PDs only)

**REPURCHASE AGREEMENTS WITH RBI UNDER**

**VIII LAF**

i) Repo (both legs)


ii) Reverse Repo (both legs)

**TURNOVER IN EQUITY SHARES AND EQUITY LINKED**

**IX MUTUAL FUND UNITS**

**A. Equity Shares**

	<u>Purchases</u>	<u>Sales</u>
a. Primary Market		
b. Secondary Market		

a. Primary Market

b. Secondary Market

**B. Equity Linked Mutual Funds**

	<u>Purchases</u>	<u>Sales</u>
a. Primary Market		
b. Secondary Market		

a. Primary Market

b. Secondary Market

**X. CALL (average on daily product basis)**

i) Borrowings


ii) Lendings

iii) Net borrowing

**XI. NOTICE MONEY (average on daily product basis)**

i) Borrowings


ii) Lendings

iii) Net borrowing

**XII. TERM MONEY**

i) Borrowings .....

ii) Lendings .....

iii) Net Borrowings .....

**XII. Liquidity support**

(i) availed from RBI (average on daily product basis)

.....

(ii) outstanding at the end of month

**SECTION B - EXCHANGE TRADED INTEREST RATE DERIVATIVES**

	<b>NPA ^^ of the futures contract outstanding at the beginning of the month</b>	<b>NPA of the futures contract entered into during the month</b>	<b>NPA of the futures contract reversed during the month</b>	<b>NPA of the futures contract outstanding at the end of the month</b>
--	---	--	--	--

**I. Activity during the month****91 Day Treasury Bill**

month 1				
month 2				
month 3				

**10 Year Zero Coupon Bond**

month 1				
month 2				
month 3				

**10 Year Notional Bond**

month 1				
month 2				
month 3				

*(NPA is to be furnished according to the underlying interest exposure wise breakup)*

**II. Analysis of "highly effective"  
hedges**

A certificate from Concurrent Auditors stating that the size of the hedge portfolio and that the hedge is highly effective as per the definition of RBI circular dated June 3, 2003

**III. Analysis of trading positions**

	<b>NPA of the Trading Futures Position</b>	<b>MTM value of the trading futures position</b>
<b>91 Day Treasury Bill</b>		
month 2		
month 3		
<b>10 Year Zero Coupon Bond</b>		
month 2		
month 3		
<b>10 Year Notional Bond</b>		
month 2		
month 3		

^^ NPA = Notional Principal Amount

**Section C-(For Bank PDs only)****PD HFT (Book Value in Rs crore)**

	<b>Outstanding on month end</b>	<b>Average month end balance</b>
<b>Dated G-Sec (excluding IIBs)</b>		
<b>91 Day Treasury Bill</b>		
<b>182 Day Treasury Bill</b>		
<b>364 Day Treasury Bill</b>		
<b>CMBs</b>		
<b>SDLs</b>		
<b>IIBs</b>		

**Whether the entire HFT G-Sec is treated as PD book or part of it is treated as PD book?**

<b>entire HFT G-Sec is treated as PD book</b>	
<b>part of HFT G-Sec is treated as PD book</b>	

**Section D-(Data on Retail Segment)**

Mid/ retail segment			
	No. of gilt accounts held	Target for the year ended June ....	Retail and mid segment turnover achieved from July till ....
RRBs	--	--	--
UCBs	--	--	--
Trusts	--	--	--
Provident Funds (includes gratuity funds)	--		
Individuals	--	--	--
Others, if any (specify)	--	--	--
<b>Total</b>	--		

## Annex VII

## Format - PDR IV Return

Name of the Primary Dealer :

Quarterly return on select Financial &amp; Balance Sheet indicators for quarter ended

(Rs. in crore)

<b><u>I. BALANCE SHEET INDICATORS</u></b>	Quarter ended (cumulative)	Previous Quarter
<p><b><i>SOURCES OF FUNDS</i></b></p> <p>Share Capital</p> <p>Reserves &amp; Surplus</p> <p>Deposits, if any</p> <p>Secured loans</p> <p>Unsecured loans</p> <p><b>TOTAL</b></p> <p><b><i>APPLICATION OF FUNDS</i></b></p> <p><b>Fixed Assets</b></p> <p style="padding-left: 20px;"><b>a) Tangible asset</b></p> <p style="padding-left: 40px;">Gross Block (a+b)</p> <p style="padding-left: 40px;">less Depreciation</p> <p style="padding-left: 40px;">Net block</p> <p style="padding-left: 20px;"><b>b) In tangible asset</b></p> <p style="padding-left: 40px;">Add Capital work in progress</p> <p><b>Investments</b></p> <p style="padding-left: 20px;">a. Govt. Securities</p> <p style="padding-left: 40px;">1. Dated GOI securities</p> <p style="padding-left: 40px;">2. State Govt. Securities</p> <p style="padding-left: 40px;">3. T-bills</p> <p style="padding-left: 20px;">b. Others (Specify)</p> <p><b>Current Assets, Loans and Advances</b></p> <p style="padding-left: 20px;"><b>(A) Current Assets</b></p> <p style="padding-left: 40px;">Accrued Interest</p> <p style="padding-left: 40px;">Stock-in-Trade:</p> <p style="padding-left: 60px;">i) T bills 91 days</p> <p style="padding-left: 60px;">ii) T bills 182 days</p> <p style="padding-left: 60px;">iii) T bills 364 days</p> <p style="padding-left: 60px;">iv) CMBs</p> <p style="padding-left: 60px;">v) Dated G-Sec</p> <p style="padding-left: 60px;">vi) IIBs</p> <p style="padding-left: 60px;">vii) CDs</p> <p style="padding-left: 60px;">viii) CPs</p> <p style="padding-left: 60px;">ix) Corporate bonds &amp; Debentures</p> <p style="padding-left: 60px;">x) Equity shares</p> <p style="padding-left: 60px;">xi) Others</p> <p style="padding-left: 40px;">Sundry Debtors</p>		

Other Assets		
Cash& Bank balance		
<b>(B) Loans &amp; Advances</b>		
Less:		
Other Current Liabilities		
Provisions		
<b>Net Current Assets</b>		
<b>Deferred Tax</b>		
<b>Miscellaneous Expenses not written off</b>		

<b>Others (specify)</b>		
<b>TOTAL</b>		
	<b>Quarter ended (cumulative)</b>	<b>Previous Quarter</b>
<b><u>II. P &amp; L INDICATORS</u></b>		
<b><i>INCOME</i></b>		
<b>Discount Income</b>		
1. G-sec		
2. CPs		
3. CDs		
4. Others		
<b>Interest Income</b>		
1. G-sec(excluding IIBs)		
2. IIBs		
3. Call/Term		
4. Repo		
5. Corporate Bonds		
6. Others		
<b>Trading Profits</b>		
1. G-sec (excluding IIBs)		
2. IIBs		
3. CPs,		
4. CDs		
5. Derivatives		
6. Others		
<b>Other Income</b>		
1. G-sec		
2. Others (specify)		
<b>TOTAL INCOME</b>		
<b><i>EXPENDITURE</i></b>		
<b>Interest Expenses</b>		

<p>1. Call/Term 2. Repo 3. Borrowing from RBI 4. CBLO 5. Others</p> <p><b>Operating Expenses</b> <b>Establishment &amp; Administrative Expenses</b> <b>Provisions against doubtful assets</b> <b>Depreciation on Fixed Assets</b> <b>Other expenses (specify)</b></p> <p><b>TOTAL EXPENDITURE</b> MTM: Loss or Gain <b>PROFIT BEFORE TAX</b> Less: a. provision for taxation b. deferred tax <b>PROFIT AFTER TAX</b></p>		
<b><u>III. FINANCIAL INDICATORS</u></b>		
<b>Certain Key Figures</b>		
<p>Dividend paid/proposed Retained earnings Average Earning assets Average Non-earning assets *** Average total assets</p> <p>1. Average dated G-sec (Central and State) 2. Average T-Bills 3. Other average assets **** Average Interest bearing liabilities 1. Call borrowing 2. Repo 3. Borrowing from RBI 4. Others</p> <p>Average yield on assets (Total interest income/Average Earning Assets)</p> <p>Average cost of funds (Total interest expended/Average interest bearing liabilities)</p> <p>Net interest income Non-interest income Non-interest expenditure Net total income</p>		

<p><b>Measures of Return</b></p> <p><b>Return on Assets</b></p> <p>Before tax (PBT/Ave.Total Assets)</p> <p>After tax (PAT/Ave.Total Assets)</p> <p><b>Return on average Equity</b></p> <p>Before tax (PBT/Ave.Equity)</p> <p>After tax (PAT/Ave.Equity)</p> <p><b>Return on Capital Employed</b></p> <p>Before tax (PBT/(Owners' Equity+Total Debt))</p> <p>After Tax (PAT/(Owners' Equity+Total Debt))</p> <p><b>Net Margin Analysis</b></p> <p>Net Margin (PAT/Total Income)</p> <p>Interest expenses/Total income</p>		
<p><b><u>IV. PERFORMANCE INDICATORS</u></b></p>	<p>Quarter ended (cumulative)</p>	<p>Previous Quarter</p>
<p>NOF (Rs. in crore)</p>		
<p>CRAR (as %)</p> <p>Average duration of the Portfolio (in years)</p> <p>Average leverage (as ratio)</p> <p>Effect of 1% shock in yields on portfolio value (Rs. in crore)</p> <p>MTM value of all securities (Rs. in crore)</p> <p>a. T bill 91 days</p> <p>b. T bill 182 days</p> <p>c. T bill 364 days</p> <p>d. CMBs</p> <p>e. Dated G- Sec</p> <p>f. IIBs</p> <p>g. CPs</p> <p>h. CDs</p> <p>i. Corporate bonds</p> <p>***** j. Others</p>		

**Notes:**

1. The details of share capital, reserves, etc. may be enclosed as Annexes.
2. Where average figures are involved, it may be taken to mean as average of month end balances.

\*\*\* Average assets refer to the simple average of month end book balance.

\*\*\*\* Average liabilities refer to the simple average of month end book balance.

\*\*\*\*\* Before adjusting Repo transactions and MTM depreciation on IRS transactions.

Signature



**Annex VIII****Publication of Financial Results**

Name of Primary Dealer

Audited Financial Results for the year ended March 31, .....

**Sources of Funds**

- Capital
- Reserves and Surplus
- Loans
  - Secured
  - Unsecured
  - (of which call money borrowings)

**Application of Funds**

- Fixed Assets
- Investments
  - Government Securities (inclusive of T-Bills & CMBs)
  - Commercial Papers
  - Corporate Bonds
- Loans and Advances
  - (of which call money lendings)
- Non-Current Assets
- Others

**Profits and Loss account**

- Income (business segment wise)
  - Interest
  - Discount
  - Trading Profit
- Expenses
  - Interest
  - Administrative Costs
- Profit before tax
- Net Profit

**Regulatory Capital required (as per Capital Adequacy Guidelines)**

**Actual Capital**

**Return on Net Worth**

Notes on Accounts:

## Annex IX

<b>Monthly Return on Interest Rate Risk of Rupee Derivatives</b>		
<b>As at end-month</b>		
<b>Name of the Bank/Institution:</b>	<i>(Rs. In Cr)</i>	
<b>1. Cash Bonds</b>	<i>Market Value</i>	<i>PV01</i>
<i>(a)</i>	<i>(b)</i>	<i>(c)</i>
(a) HFT		<i>(See Note 1)</i>
(b) AFS		<i>(See Note 1)</i>
(c) HTM		<i>(See Note 1)</i>
<b>Total [(a) to (c) above]</b>		
<b>2. Rupee Interest Rate Derivatives</b>	<i>Notional Amount (Rs. in Crore)</i>	<i>PV01(Rs. in Crore)</i>
(a) Bond Futures		<i>(See Note 1)</i>
(b) MIBOR (OIS)		<i>(See Note 2)</i>
(c) MIFOR		<i>(See Note 2)</i>
(d) G-Sec benchmarks		<i>(See Note 2)</i>
(e) Other benchmarks (Please report separately)		<i>(See Note 2&amp;4)</i>
(f) Forward Rate Agreements		<i>(See Note 3)</i>
<b>Total [(a) to (f) above]</b>		
<b>3. Grand Total of (1) &amp; (2)</b>		
<b>4. Tier I Capital</b>		
<p>Note 1. PV01 may be taken as POSITIVE for long positions and NEGATIVE for short positions.  Note 2. PV01 may be taken as POSITIVE if receiving a swap and NEGATIVE if paying a swap.  Note 3. For FRAs, use the PVO1 of the underlying deposit/instrument.  Note 4. In 2 (e) above, swaps on other benchmarks such as LIBOR may be reported separately for each benchmark</p>		

## Annex X

## List of circulars consolidated

No	Circular no	Date	Subject
1	IDMC.PDRS.1532 /03.64.00/1999-00	November 2, 1999	Primary Dealers – Leverage
2	IDMC.PDRS.2049A /03.64.00/1999-2000	December 31, 1999	Guidelines on Securities transactions to be followed by Primary Dealers
3	IDMC.PDRS.5122 /03.64.00/1999-00	June 14, 2000	Guidelines on Securities Transactions by Primary dealers
4	IDMC.PDRS.4135 /03.64.00/2000-01	April 19, 2001	Scheme for Bidding, Underwriting and Liquidity support to Primary Dealers
5	IDMC.PDRS.87 /03.64.00/2001-02	July 5, 2001	Liquidity support to Primary Dealers
6	IDMC.PDRS.1382 /03.64.00/2000-01	September 18, 2001	Dematerialised holding of bonds and debentures
7	IDMC.PDRS.3369 /03.64.00/2001-02	January 17, 2002	Guidelines on Counter party limits and Inter-corporate deposits
8	IDMC.PDRS.4881 /03.64.00/2001-02	May 8, 2002	Guidelines to Primary Dealers
9	IDMC.PDRS.5018 /03.64.00/2001-02	May 17, 2002	Scheme for Bidding, Underwriting and liquidity support to Primary dealers
10	IDMC.PDRS.5039 /03.64.00/2001-02	May 20, 2002	Transactions in Government securities
11	IDMC.PDRS.5323 /03.64.00/2001-02	June 10, 2002	Transactions in Government securities
12	IDMC.PDRS. 418 /03.64.00/2002-03	July 26, 2002	Publication of Financial results
13	IDMC.PDRS.1724 /03.64.00/2002-03	October 23, 2002	Underwriting of Government dated securities by Primary Dealers
14	IDMC.PDRS.2269 /03.64.00/2002-03	November 28, 2002	Publication of Financial results
15	IDMC.PDRS.2896 /03.64.00/2002-03	January 14, 2003	Trading in Government securities on Stock Exchanges
16	IDMC.PDRS.3432 /03.64.00/2002-03	February 21, 2003	Ready Forward Contracts
17	IDMC.PDRS.3820 /03.64.00/2002-03	March 24, 2003	Availment of FCNR(B) loans by Primary Dealers
18	IDMC.PDRS.1 /03.64.00/2002-03	April 10, 2003	Portfolio Management Services by Primary Dealers – Guidelines
19	<a href="#">IDMC.PDRS.4802</a> <a href="#">/03.64.00/2002-03</a>	June 3, 2003	Guidelines on Exchange Traded Interest Rate Derivatives
20	IDMC.PDRS.122 /03.64.00/2002-03	September 22, 2003	Rationalisation of returns submitted by Primary Dealers
21	<a href="#">IDMD.PDRS.No.3</a> <a href="#">/03.64.00/2003-04</a>	March 08, 2004	Prudential guidelines on investment in non-Government securities
22	<a href="#">IDMD.PDRS.05</a> <a href="#">/10.02.01/2003-04</a>	March 29, 2004	Transactions in Government Securities
23	<a href="#">IDMD.PDRS.06</a> <a href="#">/03.64.00/2003-04</a>	June 03, 2004	Declaration of dividend by Primary Dealers
24	<a href="#">IDMD.PDRS.01</a> <a href="#">/10.02.01/2004-05</a>	July 23, 2004	Transactions in Government securities
25	<a href="#">IDMD.PDRS.02</a> <a href="#">/03.64.00/2004-05</a>	July 23, 2004	Success Ratio in Treasury Bill auctions for Primary Dealers
26	<a href="#">RBI/2004-05/136 –</a>	August 24, 2004	Dematerialization of Primary Dealer's

	<a href="#">IDMD.PDRS.No.03/10.02.16/2004-05</a>		investment in equity
27	<a href="#">RBI/2005/459</a> <a href="#">IDMD.PDRS.4783/10.02.01/2004-05</a>	May 11, 2005	Government Securities Transactions – T+1 settlement
28	<a href="#">RBI/2005/460</a> <a href="#">IDMD.PDRS.4779/10.02.01/2004-05</a>	May 11, 2005	Ready Forward Contracts
29	<a href="#">RBI/2005/474/IDMD.PDRS/4907/03.64.00/2004-05</a>	May 19, 2005	Conduct of Dated Government Securities Auction under Primary Market Operations (PMO) module of PDO-NDS – Payment of Underwriting Commission
30	<a href="#">RBI/2005-06/73</a> <a href="#">IDMD.PDRS. 337/10.02.01/2005-06</a>	July 20, 2005	Transactions in Government Securities
31	<a href="#">RBI/2005-06/132</a> <a href="#">IDMD.No.766/10.26.65A/2005-06</a>	August 22, 2005	NDS-OM – Counterparty Confirmation
32	<a href="#">RBI/2005-06/308</a> <a href="#">DBOD.FSD.BC.No.64/24.92.01/2005-06</a>	February 27, 2006	Guidelines for banks' undertaking PD business
33	<a href="#">RBI/2006-07/49</a> <a href="#">IDMD.PDRS/26/03.64.00/2006-07</a>	July 4, 2006	Diversification of activities by standalone Primary Dealers-Operational Guidelines
34	<a href="#">RBI/2006-2007/298</a> <a href="#">FMD.MOAG No.13/01.01.01/2006-07</a>	March 30, 2007	Liquidity Adjustment Facility – Acceptance of State Development Loans under Repos
35	<a href="#">RBI/2007-08/104</a> <a href="#">IDMD.530/03.64.00/2007-08</a>	July 31, 2007	FIMMDA Reporting Platform for Corporate Bond Transactions
36	<a href="#">DBOD.FSD.BC.No.25/24.92.001/2006-07</a>	August 9, 2006	Guidelines for banks undertaking PD business
37	<a href="#">RBI/2006-07/140</a> <a href="#">IDMD.PDRS.1431/03.64.00/2006-07</a>	October 5, 2006	Operational guidelines for banks undertaking/proposing to undertake PD business
38	<a href="#">IDMD/11.08.15/809/2007-08</a>	August 23, 2007	Reporting platform for OTC Interest Rate Derivatives
39	<a href="#">RBI/2007-2008/186</a> <a href="#">IDMD.PDRS.No.2382/03.64.00/2007-08</a>	November 14, 2007	Revised Scheme of Underwriting Commitment and Liquidity Support
40	<a href="#">RBI/2008-09/187</a> <a href="#">IDMD.PDRD.1393/03.64.00/2008-09</a>	September 19, 2008	Settlement of Primary Auctions – Shortage of Funds
41	<a href="#">RBI/2009-10/136</a> <a href="#">IDMD.PDRD.1050/03.64.00/2009-10</a>	August 31, 2009	Investment Portfolio of Primary Dealers-Relaxation in the existing norms
42	<a href="#">RBI/2009-10/144</a> <a href="#">IDMD.PDRD.1097/03.64.00/2009-10</a>	September 2, 2009	Enhancement of Minimum Net Owned Funds
43	<a href="#">RBI/2009-10/143</a> <a href="#">IDMD.PDRD.1096/03.64.00/2009-10</a>	September 2, 2009	Increase in Call/Notice Money Borrowing Limit

44	<a href="#">RBI/2009-10/242</a> <a href="#">IDMD.PDRD.2424</a> <a href="#">/03.64.00/2009-10</a>	December 1, 2009	Waiver of trade confirmation in Government Securities transactions in OTC market
45	<a href="#">RBI/2009-10/343</a> <a href="#">IDMD.PDRD.3843</a> <a href="#">/03.64.00/2009-10</a>	March 9, 2010	Extension of HTM Category for PDs
46	<a href="#">RBI/2009-10/394</a> <a href="#">IDMD.PDRD.4537</a> <a href="#">/03.64.00/2009-10</a>	April 12, 2010	Quantum of Government securities to be held in the HTM category by PDs
47	<a href="#">RBI/2009-10/496</a> <a href="#">IDMD.PDRD.5533</a> <a href="#">/03.64.00/2009-10</a>	June 15, 2010	Primary Dealers – Imposition of Penalties – Disclosure
48	<a href="#">RBI/2009-10 / 497</a> <a href="#">IDMD.PDRD.5573</a> <a href="#">/03.64.00/2009-10</a>	June 17, 2010	Cash Management Bills – Bidding Commitment and Success Ratio
49	<a href="#">RBI / 2010 -11/142</a> <a href="#">IDMD.PDRD.No.19</a> <a href="#">/03.64.00/2010-11</a>	July 27, 2010	Applicability of Non-Banking Financial (Non-Deposit Accepting or Holding) Companies Prudential Norms (Reserve Bank) Directions, 2007 to Primary Dealers
50	<a href="#">RBI/2010-11/224</a> <a href="#">IDMD.PCD.No. 20</a> <a href="#">/14.03.05/2010-11</a>	October 1, 2010	Raising resources through Inter Corporate Deposits (ICDs)
51	<a href="#">RBI/2010-11/270</a> <a href="#">IDMD. PCD.No.1652</a> <a href="#">/14.03.05/2010-11</a>	November 11, 2010	Exposure Norms: Applicability of Non-Banking Financial (Non-Deposit Accepting or Holding) Companies Prudential Norms (Reserve Bank) Directions, 2007 to standalone Primary Dealers
52	<a href="#">RBI/2010-11/401</a> <a href="#">IDMD. PCD.No. 26</a> <a href="#">/14.03.05/2010-11</a>	February 10, 2011	Investment in non-Government Securities-Non-Convertible Debentures (NCDs) of maturity up to one year by standalone Primary Dealers (PDs).
53	<a href="#">RBI/2010-11/438</a> <a href="#">IDMD.PDRD.No.</a> <a href="#">3961/03.64.00/</a> <a href="#">2010-11</a>	March 18, 2011	FIMMDA accredited brokers for transactions in OTC Interest Rate Derivatives Market.
54	<a href="#">RBI/2011-12/162</a> <a href="#">IDMD.PCD. 9</a> <a href="#">/14.03.05/2011-12</a>	August 30, 2011	Authorisation Guidelines for Primary Dealers (PDs)
55	<a href="#">RBI/2010-11/542</a> <a href="#">IDMD.PCD.No.</a> <a href="#">5053/14.03.04/2010-</a> <a href="#">11</a>	May 23, 2011	Guidelines on Credit Default Swaps (CDS) for Corporate Bonds
56	<a href="#">RBI/2011-12/108</a> <a href="#">IDMD.PCD.06/14.03.</a> <a href="#">07/2011-12</a>	July 06, 2011	Transactions in Government Securities-Extension of DVP III facility to Gilt Account holders
57	IDMD.PDRD.No. 3464/06.64.00/2011- 12	March 07, 2012	Bidding in Primary Auctions-Clarification
58	<a href="#">RBI/2011-12/157</a> <a href="#">IDMD.PCD.08/14.03.</a> <a href="#">03/2011-12</a>	August 23, 2011	Issuance of Non -Convertible Debentures (NCDs)-Minimum Rating of NCDs

59	<a href="#">RBI/2011-12/162</a> <a href="#">IDMD.PCD.9/14.03.05/2011-12</a>	August 30, 2011	Authorisation Guidelines for Primary Dealers (PDs)
60	<a href="#">RBI/2011-12/324</a> <a href="#">IDMD.PCD.14/14.03.07/2011-12</a>	December 28, 2011	Secondary market transactions in Government Securities-Short Selling
61	<a href="#">RBI/2011-12/330</a> <a href="#">IDMD.PCD.17/14.03.01/2011-12</a>	December 30, 2011	Exchange-traded Interest Rate Futures
62	<a href="#">IDMD.PCD.15/ED</a> <a href="#">(RG)-2011</a>	December 30, 2011	Interest Rate Futures (Reserve Bank) (Amendment) Directions, 2011
63	<a href="#">RBI/2011-12/387</a> <a href="#">IDMD.PCD.19/14.03.07/2011-12</a>	February 06, 2012	Transactions in Government Securities
64	<a href="#">RBI/2011-12/615</a> <a href="#">IDMD.PCD.21/14.03.07/2011-12</a>	June 21, 2012	Secondary market transactions in Government Securities-Short Selling
65	<a href="#">RBI/2012-13/133</a> <a href="#">IDMD.PDRD.188</a> <a href="#">/03.64.00/2012-13</a>	July 16, 2012	Sale of securities allotted in Primary issues on the same day
66	<a href="#">RBI/2012-13/189/</a> <a href="#">IDMD.PCD.No.718/1</a> <a href="#">4.03.05/2012-13</a>	September 3, 2012	Applicability of credit exposure norms for bonds guaranteed by the Government of India
67	<a href="#">RBI/2012-13/412/</a> <a href="#">IDMD.PCD.No.2310</a> <a href="#">/14.03.05/2012-13</a>	February 06, 2013	Permission to standalone PDs for membership in SEBI approved Stock Exchanges for trading in corporate bonds
68	<a href="#">RBI/2012-13/494/</a> <a href="#">IDMD.PDRD.No.</a> <a href="#">3089/ 03.64.027/</a> <a href="#">2012-13</a>	May 08, 2013	Submission of Undertaking: Renewal of Authorisation
69	<a href="#">RBI/2012-13/549</a> <a href="#">IDMD.PCD.13</a> <a href="#">/14.03.07/2012-13</a>	June 26, 2013	Guidelines on Securities Transactions to be followed by Primary Dealers
70	<a href="#">RBI/2013-14/168</a> <a href="#">IDMD.PDRD.No. 346</a> <a href="#">/ 10.02.23 / 2013-14</a>	July 31, 2013	Revised PD returns for Primary Dealers
71	<a href="#">RBI/2013-14/243</a> <a href="#">IDMD.PDRD.No.</a> <a href="#">828/ 03.64.00 / 2013-</a> <a href="#">14</a>	September 10, 2013	Increase in HTTM limits for Standalone PDs
72	<a href="#">RBI/2013-14/541</a> <a href="#">IDMD.PCD.</a> <a href="#">12/14.03.05/ 2013-14</a>	March 27, 2014	Exposure norms for standalone PDs
73	<a href="#">RBI/2013-14/630</a> <a href="#">IDMD.PDRD.No.</a> <a href="#">3404/03.64.000/2013</a> <a href="#">-14</a>	June 5, 2014	Annual Turnover Target on behalf of Mid-segment and Retail investors for Primary Dealers (PDs)
74	<a href="#">IDMD.PDRD.No.7/03</a> <a href="#">.64.00/2014-15</a>	December 15, 2014	Decrease in Held to Maturity (HTM) limits for Standalone PDs

70	IDMD Mailbox	January 19, 2012	Maintenance of Distinct PD Book
71	IDMD Mailbox	February 06, 2012	Secondary Market Transactions in Government Securities-Short Selling
72	IDMD Mailbox	February 28, 2012	Investment in Cash Management Bills by Foreign Institutional Investors

## Annex XI

## List of circulars referred

Sr. No.	Circular no.	Date	Subject
1	<a href="#">IDMC No.PDRS./2049A/03.6 4.00/ 99-2000</a>	December 31, 1999	Guidelines on Securities Transactions to be followed by Primary Dealers
2	<a href="#">RBI/2004/51 DNBS (PD)C.C.No. 35 / 10.24 / 2003-04</a>	February 10, 2004	Entry of NBFCs into Insurance Business
3	<a href="#">RBI/2005/461 IDMD.PDRS.4777/10.0 2.01/2004-05</a>	May 11, 2005	Sale of securities allotted in Primary issues
4	<a href="#">RBI/2005-06/309 IDMD.No.03/11.01.0 1(B)/2005-06</a>	February 28, 2006	Secondary Market Transactions in Government Securities - Intra-day short-selling
4	<a href="#">RBI-2005-06/352 DNBS(PD). CC 68 /03.10.042/2005-06</a>	April 5, 2006	Prevention of Money Laundering Act, 2002 - Obligations of NBFCs in terms of Rules notified there under
5	<a href="#">RBI/2006-07/178 IDMD.No.2130/11.01.0 1(D)/2006-07</a>	November 16, 2006	When Issued (WI)' transactions in Central Government Securities
6	<a href="#">RBI/2006-07/243 IDMD.No./11.01.01(B)/ 2006-07</a>	January 31, 2007	Secondary Market Transactions in Government Securities - Short-selling
7	<a href="#">RBI/2006-2007/333 DBOD.No.BP.BC. 86/21.04.157/2006-07</a>	April 20, 2007	Comprehensive Guidelines on Derivatives
8	<a href="#">RBI/2006-2007/385 DNBS.PD/CC 94/03.10.042/2006-07</a>	May 8, 2007	Guidelines on Corporate Governance
9	<a href="#">RBI/2007-2008/104 IDMD. 530 /03.64.00/ 2007-08</a>	July 31, 2007	FIMMDA Reporting Platform for Corporate Bond Transactions
10	<a href="#">RBI/2007-2008/220 IDMD.DOD.No.3165 /11.01.01(B)/2007-08</a>	January 1, 2008	Secondary Market Transactions in Government Securities - Short-selling
10	<a href="#">RBI/2007-08/335 IDMD.DOD.No. 5893 /10.25.66/ 2007-08</a>	May 27, 2008	NDS – Order Matching (OM) System – Access through the CSLG Route
11	<a href="#">RBI/2008-09/479 IDMD.No.5877/08.02.3 3/2008-09</a>	May 22, 2009	Auction Process of Government of India Securities
12	<a href="#">RBI/2009-10/141 IDMD.PDRD.No. 1056/03.64.00/2009-10</a>	September 1, 2009	Guidelines on Exchange Traded Interest Rate Derivatives
13	<a href="#">RBI/2009-10/184 IDMD No.1764 /11.08.38/2009-10</a>	October 16, 2009	Settlement of OTC transactions in corporate bonds on DvP-I basis
14	<a href="#">RBI/2009-10/284 IDMD.DOD.No.05/11.0 8.38/2009-10</a>	January 8, 2010	Ready Forward Contracts in Corporate Debt Securities
15	<a href="#">RBI/2009-10/356 IDMD/4135/11.08.43/2 009-10</a>	March 23, 2010	Guidelines for Accounting of Repo / Reverse Repo Transactions



16	<a href="#">RBI/2009-10/360</a> <a href="#">IDMD.DOD.no.7/11.01.09/2009-10</a>	March 25, 2010	Guidelines on Stripping/Reconstitution of Government Securities
17	<a href="#">RBI/2009-10/505</a> <a href="#">IDMD.DOD.10/11.01.01(A)/2009-10</a>	June 23, 2010	Issuance of Non-Convertible Debentures (NCDs)
18	<a href="#">RBI/2010-2011/115</a> <a href="#">IDMD.DOD.17/11.01.01(B)/2010-11</a>	July 14, 2010	Government Securities Act, 2006, Sections 27 & 30 - Imposition of penalty for bouncing of SGL forms
19	<a href="#">RBI/2010-11/268</a> <a href="#">IDMD.PCD.22/11.08.38/2010-11</a>	November 9, 2010	Ready Forward Contracts in Corporate Debt Securities
20	<a href="#">RBI/2010-11/299</a> <a href="#">IDMD.PCD.No.24/14.03.03/2010-11</a>	December 06, 2010	Issuance of Non-Convertible Debentures (NCDs)
21	<a href="#">RBI/2011-12/324</a> <a href="#">IDMD.PCD.14/14.03.07/2011-12</a>	December 28, 2011	Secondary Market transactions in Government Securities- Short selling
22	<a href="#">RBI/2010-11/542</a> <a href="#">IDMD.PCD.No.5053/14.03.04/2010-11</a>	May 23, 2011	Guidelines on Credit Default Swaps (CDS) for Corporate Bonds
23	<a href="#">RBI/2011-12/157</a> <a href="#">IDMD.PCD.08/14.03.03/2011-12</a>	August 23, 2011	Issuance of Non -Convertible Debentures (NCDs)-Minimum Rating of NCDs
24	<a href="#">RBI/2011-12/162</a> <a href="#">IDMD.PCD.9/14.03.05/2011-12</a>	August 30, 2011	Authorisation Guidelines for Primary Dealers (PDs)
25	<a href="#">RBI/2011-12/324</a> <a href="#">IDMD.PCD.14/14.03.07/2011-12</a>	December 28, 2011	Secondary market transactions in Government Securities-Short Selling
26	<a href="#">RBI/2011-12/330</a> <a href="#">IDMD.PCD.17/14.03.01/2011-12</a>	December 30, 2011	Exchange-traded Interest Rate Futures
27	<a href="#">IDMD.PDRD.No.3464/06.64.00/2011-12</a>	March 07, 2012	Bidding in Primary Auctions-Clarification
28	<a href="#">RBI/2011-12/615</a> <a href="#">IDMD.PCD.21/14.03.07/2011-12</a>	June 21, 2012	Secondary market transactions in Government Securities-Short Selling
29	<a href="#">RBI/2012-13/365</a> <a href="#">IDMD.PCD.09/14.03.02/2012-13</a>	January 7, 2013	Revised Guidelines on Ready Forward Contracts in Corporate Debt Securities
30	<a href="#">RBI/2012-13/366</a> <a href="#">IDMD.PCD.10/14.03.04/2012-13</a>	January 7, 2013	Revised Guidelines on Credit Default Swaps (CDS) for Corporate Bonds
31	<a href="#">RBI/2012-13/405</a> <a href="#">IDMD.PCD.No.2223/14.03.05/2012-13</a>	January 30, 2013	Measures to enhance the role of standalone Primary Dealers in Corporate Bond Market
32	<a href="#">RBI/2012-13/550</a> <a href="#">IDMD.PCD.11/14.03.06/2012-13</a>	June 26, 2013	Settlement of OTC transactions in Corporate Bonds on DvP-I basis

33	<a href="#">RBI/2013-14/400 FMD.MSRG.No. 94 /02.05.002/2013-14</a>	December 4, 2013	4,	Reporting platform for OTC foreign exchange and Interest Rate Derivatives
34	<a href="#">RBI/2013-14/402 IDMD.PCD. 08/14.03.01/2013-14</a>	December 5, 2013	5,	Exchange-Traded Interest Rate Futures
35	<a href="#">RBI/2013-14/410 IDMD.PCD.09 /14.03.01/2013-14</a>	December 19, 2013	19,	Participation in Exchange Traded Interest Rate Futures
34	<a href="#">RBI/2013-14/500 IDMD.PCD.10 /14.03.06/2013-14</a>	February 24, 2014	24,	FIMMDA's Trade Reporting and Confirmation platform for OTC transactions in Corporate Bonds and Securitized Debt Instruments
35	<a href="#">IDMD.PCD.06/14.03.0 7/2014-15</a>	September 30, 2014	30,	Secondary market transactions in Government Securities - Short Selling
36	<a href="#">FMRD.FMID.01 /14.01.02/2014-15</a>	December 19, 2014	19,	F-TRAC – Counterparty Confirmation
37	<a href="#">FMRD.DIRD.02/14.03. 007/2014-15</a>	December 24, 2014	24,	Secondary Market Transactions in Government Securities – Short Selling
38	<a href="#">FMRD.DIRD.04/14.03. 002/2014-15</a>	February 03, 2015	03,	Repo in Corporate Debt Securities (Reserve Bank) Directions, 2015
39	<a href="#">FMRD.DIRD.5/14.03.0 02/2014-15</a>	February 05, 2015	05,	Re-repo in Government Securities Market
40	<a href="#">FMRD.DIRD.06/14.03. 007/2014-15</a>	March 20, 2015		T+2 settlements for outright secondary market transactions in Government Securities undertaken by Foreign Portfolio Investors and reported on NDS-OM
41	<a href="#">DNBR.(PD).CC.No. 033/03.10.001/2014-15</a>	April 30, 2015		Distribution of Mutual Fund products by NBFCs